

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**WEDNESDAY, THE EIGHTEENTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 127 OF 2023

Appeal filed under Section 260A of the Income Tax, 1961 against the Order dated 28.02.2023 passed in ITA No. 3/HYD/2023 for the Assessment year 2018-2019 on the file of the Income Tax Appellate Tribunal Hyderabad 'A' Bench, Hyderabad preferred against the Order dated 30.11.2022 passed in Appeal No. 10620/2017-18 on the file of the Commissioner of Income Tax (Appeals) – 12, 6th floor, Aayakar Bhawan, Basheerbagh, Hyderabad – 500004 preferred against the Order dated 28.03.2022 passed in PAN No. ABIPG3993P on the file of the Assistant Commissioner of Income Tax, Central Circle, Central Circle – 2(3), Hyderabad.

Between:

The Pr. Commissioner of Income Tax - Central, Hyderabad.

...Appellant/Respondent

AND

Smt. Gavireddygari Aparna Kalyani, C/o M.V. Prasad, Sanath and Rajasekhara, C.A 8-2-120/86/3, Krishna Sindhu Residency, Road No.03, Banjara Hills, Hyderabad 500034 PAN No. ABIPG3993P

...Respondent/Appellant

**Counsel for the Appellant : Ms. K. Mamata Choudary,
Senior SC for Income Tax Department**

Counsel for the Respondent : None appeared

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.127 of 2023

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. K.Mamata Choudary, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Income Tax Appellate Tribunal Hyderabad 'A' Bench, Hyderabad.
2. The Commissioner of Income Tax (Appeals) – 12, 6th floor, Aayakar Bhawan, Basheerbagh, Hyderabad – 500004.
3. The Assistant Commissioner of Income Tax, Central Circle, Central Circle – 2(3), Hyderabad.
4. One CC to Ms. K. Mamata Choudary, Advocate [OPUC]
5. Two CD Copies

Njb/gh



HIGH COURT

DATED:18/12/2024



JUDGMENT

ITTA.No.127 of 2023

**DISMISSING THE ITTA
AS WITHDRAWN**

②
09/01/25
bx